

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 292 of 1996

Friday, this the 22nd day of March, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

S. Ayyanarappa Pillai,
S/o P. Subramania Pillai,
Head Train Examiner,
Southern Railway,
Trivandrum Central,
Residing at Railway Quarters 72-D,
Trivandrum Central.

...Applicant

By Advocate Mr T.C. Govindaswamy.

Vs

- 1 Union of India through the
General Manager, Southern Railway,
Headquarters Office,
Park Town P.O., Madras -3.
- 2 The Chief Personnel Officer,
Southern Railway,
Headquarters Office,
Park Town P.O., Madras -3.
- 3 The Divisional Railway Manager,
Southern Railway,
Trivandrum Division, Trivandrum- 14.
- 4 The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division, Trivandrum- 14.
- 5 Shri Balagopal,
Chief Train Examiner,
Southern Railway,
Trivandrum Central Railway Station,
Trivandrum.

... Respondents

By Advocate Mr Mathews J. Nedumpara.

The application having been heard on 22nd March 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant complains that a person ranked below
him has been selected for appointment as Chief Train Examiner,
while his claims have been ignored. It is his case that the

appointment has been made by an authority not competent to do so. The matter requires examination, by the authorities in the department. Applicant may move the first respondent General Manager and he or such other person who according to him is competent will consider the grievances of applicant and pass appropriate orders within three months from the date of receipt of the representation. Such authority will also hear the person to whom an appointment has been granted before a final decision is taken. A2 will be provisional and subject to such orders as first respondent or the competent authority may pass.

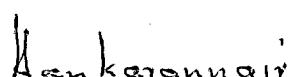
2 Standing counsel submits that he will forward a copy of the original application and a copy of this order to first respondent for compliance. We record the submission.

3 Original application is disposed of as aforesaid.
No costs.

Dated the 22nd March, 1996.



P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

LIST OF ANNEXURE

1. Annexure A2: A true copy of the Office Order No.130/95/M dated 13.12.95 issued by the fourth respondent.

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